

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(IBC) No. 440/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company	Agarwal Coal Corporation Pvt.Ltd. -Vs- Impex Ferro Tech Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. S.K. TIWARI

Petitioner/  
Operational Creditor }  
20-11-17

2. Bidyut Dutt

Respondent/Corporate  
Debtors }  
A. Dutt  
20-11-17

Anindhya Dutt

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor are present.

It appears that petition u/s 9 of the Insolvency and Bankruptcy Code, 2016 was admitted by our order dated 09/11/2017 and request letter has been sent to Insolvency and Bankruptcy Board of India (IBBI) for recommending the name of Interim Resolution Professional. Till date we have not received any communication from them. Registry is

directed to send reminder letter to IBBI through E-mail today and give compliance report by 4 P.M. Today.

List on 24/11/2017 for further order.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)